

**GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 1321
ANSWERED ON 30/07/2024**

COMPLAINTS OF MIDDLEMEN FLEECING MONEY UNDER PMAY-G

1321 Shri GopalJee Thakur:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether pucca houses are being provided to each household under the Pradhan Mantri Awas Yojana – Gramin (PMAY-G);**
- (b) the number of poor people targeted to be provided with pucca houses under the yojana during the current financial year;**
- (c) whether there are complaints about the middlemen fleecing money from the beneficiaries of this yojana and due to this they could not get their houses built;**
- (d) whether the Government is considering to make a full proof arrangement to get rid of this middlemen culture and make the Government officers more accountable;**
- (e) the details of the sanctioned and implemented schemes in Darbhanga in the last five years;**
- (f) whether the Government is considering to send a central team to examine the schemes implemented in the last five years in Darbhanga; and**
- (g) if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(DR. CHANDRA SEKHAR PEMMASANI)**

- (a) The Ministry of Rural Development is implementing the Pradhan Mantri Awas Yojana- Gramin (PMAY-G) w.e.f. 1st April, 2016 to provide assistance to eligible rural households for construction of 2.95 crore Pucca houses with basic amenities to achieve the objective of “Housing For All” in rural areas by 2024.**

The identification of beneficiaries under PMAY-G is based on the housing deprivation parameters and exclusion criteria prescribed under Socio Economic Caste Census (SECC) 2011. These criteria are applied on SECC 2011 database and a system generated priority list of households from the database is deliberated upon in Gram Sabha meetings. After due verification by the Gram Sabhas and completion of Appellate Process, Gram panchayat-wise Permanent Wait List (PWL) is prepared. Thereafter, Awaas+ survey was conducted during January 2018 to March 2019 to identify those beneficiaries who though were eligible for inclusion in PWL, but claimed to be left out from the SECC 2011. In this exercise, the States/UTs had uploaded details of additional households, which were also subjected to Gram Sabha verification and Appellate Process as explained above.

- (b) Under PMAY-G, a entire target of 2.95 crore houses has been allotted to the States/UTs and 2.64 crore houses have been completed as on 24.07.2024. Further, an announcement was made in the Budget 2024-25 of the Union Government for construction of 2 crore additional houses in the next 5 years (FY 2024-25 to 2028-29). Consequent upon the approval of the Competent Authority, the Ministry shall be allocating the State/UT wise annual targets including for current FY 2024-25.**
- (c) & (d) Under PMAY-G, funds are released by Central Government to State Government treasury, and later deposited into the State Nodal Account for PMAY-G by the State Government along with Matching state share. Thereafter, consequent upon generation of Fund Transfer Orders (FTOs), funds are directly released to the bank account of beneficiary through Direct Bank Transfer (DBT) since inception of the scheme. Monitoring of PMAY-G is done through real time capture of progress using workflow enabled transactional data in MIS i.e. AwaasSoft. For process monitoring, inspection is done by central teams, state/district/block level officials of the state. Monitoring is also done by District Development Coordination and Monitoring (DISHA) Committee headed by Members of Parliament and via Social Audit, etc. The National Level Monitoring system of Ministry of Rural Development is a third-party monitoring and reporting mechanism working towards regular assessment of implementation of Rural Development Programmes/ Schemes including PMAY-G in the country.**

The Guidelines provide that a grievance redressal mechanism is to be set up at different levels of administration viz., Gram Panchayat, Block, District and the State under PMAY-G. An official of the State Government is designated at each level to ensure disposal of grievances to the satisfaction of the complainant within a period of 15 days from the date of receipt of the grievance / complaint. With regard to the complaints received in the Ministry of Rural Development through CPGRAMS or otherwise, the same is forwarded to the respective State Government for redressal of the grievance as the State Government is the implementing the PMAY-G on the ground. The officers designated at each level for redressal of grievances take necessary action and furnish the Action Taken Report to the Ministry under intimation to the complainant within one month of receipt of the complaint from the Ministry.

In addition, the States/UTs utilize the services of Ombudsperson under MGNREGA to dispose of grievances and reported incidences of irregularities under PMAY-G to expeditiously redress the grievances and to uphold the rights of the rural poor.

(e) The details of houses completed in the district of Darbhanga, Bihar in the last five years is as under:

Year	Houses Completed
2019-2020	22,442
2020-2021	77,989
2021-2022	49,118
2022-2023	29,329
2023-2024	2204
TOTAL	1,81,082

(f) & (g) At present, there is no such proposal under consideration for sending a central team to Darbhanga district.
